

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

NEW DELHI

COMPANY APPEAL (AT) NO.100 OF 2019

In the matter of:

Mangala Investments Ltd & Ors

Appellants

Vs

Canara Land Investments Ltd & Ors

Respondents

Present:

Appellants: Mr. SS Israni, advocate.

Respondents: Mr. Aravindh S, Advocate.

ORDER

16.09.2019- Shri Aravindh Selvaraj, Advocate representing Respondent No.1 undertakes to file Vakalatnama on behalf of other Respondents. He also seeks time to file reply affidavit on behalf of all the Respondents. Three weeks' time is granted to file the same with an advance copy to the learned counsel for the appellants. Rejoinder, if any, may be filed within one week thereof.

2. List the appeal for Admission (After Notice) on **23rd October, 2019.**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/mm